

COMMITTEE ON THE WELFARE  
OF SCHEDULED CASTES AND  
SCHEDULED TRIBES

## FOURTEENTH REPORT

SHRI D. BASUMATARI (Kokrajhar) : I beg to present the Fourteenth Report (Hindi and English versions) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes on the Ministries of Education and Youth Services, Health, Family Planning, Works, Housing and Urban Development and Labour, Employment and Rehabilitation and Department of Social Welfare—Admission facilities for Scheduled Castes and Scheduled Tribes in Educational Institutions (Technical and non-technical).

12.55 hrs.

PETITION *Re.* HOWRAH-AMTA  
AND HOWRAH-SHEAKHALA  
LIGHT RAILWAY COMPANIES

SHRI JYOTIRMOY BASU (Diamond Harbour) : I beg to present a petition signed by Shri Potit Paban Pathak and others regarding the Howrah-Amta and Howrah-Sheakhala Light Railway Companies.

12.56 hrs.

PROCEDURE FOR DEALING  
WITH ALLEGATIONS AGAINST  
OUTSIDERS—*Contd.*

MR. SPEAKER : We shall now take up the motions for modification of the scheme for the management of the Nationalised banks.....

SOME HON. MEMBERS : You should call a meeting of the leaders of the groups.....(*Interruptions*).

MR. SPEAKER : I have just reiterated what is already there.

SHRI JYOTIRMOY BASU : It is an encroachment on the Members' rights.

Would you call a meeting of the leaders of the different parties to discuss the matter ?

MR. SPEAKER : I do not think that there is anything new in this. The House has been following this already. (*Interruptions*). There is a rule already there on the matter.....

SHRI SURENDRANATH DWIVEDY (Kendrapara) : I would plead that since your ruling has created some misunderstanding, you may call a meeting of the leaders of the Opposition and the Government to understand the implications of the ruling.....

SHRI JYOTIRMOY BASU : I fully support it.

MR. SPEAKER : It was there in the rules already.

SHRI SURENDRANATH DWIVEDY : It may be that it was there in the rules and you have only reiterated it. But it has created an impression that it limits the Members' rights to make allegations or accusations etc. etc. Therefore, it is very necessary that you should call a meeting of the leaders and discuss the matter.

MR. SPEAKER : I have already quoted the rule. It is rule 353. There is nothing new in what I have said.....

SHRI JYOTIRMOY BASU : You should not take a decision in that manner. You should call a meeting of the leaders and discuss the matter.

SHRI RANDHIR SINGH (Rohtak) : With all respect to the Chair, I would submit that we do not agree to the ruling. That is a violation of our fundamental right.

SHRI BAL RAJ MADHOK (South Delhi) : I would appeal to you to hold the honour of this House. You have not given permission to those who are following the rules but you are allowing those who are not following the rules. Here is Shri Kamalnayan Bajaj who has been wanting to make a submission, but you have not